

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 162/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 seeking appointment of Sole Arbitrator for adjudication of disputes between the parties herein in terms of Clause 3.13(b) of the Agreement dated 31.10.2014.

Petitioner : Shree Cement Limited (SCL)

Respondent : Vedanta Limited

Date of Hearing : 30.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Kumar Mihir, Advocate, SCL
Shri Amarjit Singh, SCL
Shri Swapnil Mishra, SCL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that pursuant to the order of the Hon`ble High Court of Delhi dated 4.12.2019, the Petitioner has filed the instant Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 20 and Regulation 21 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for appointment of Sole Arbitrator for adjudication of disputes between the Petitioner and the Respondent or to adjudicate the disputes itself in terms of Clause 3.13(b) of the Power Purchase Agreement dated 31.10.2014. Learned counsel for the Petitioner requested to issue notice to the Respondent.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition. The Commission directed the Petitioner to implead Southern Power Distribution Company of Telangana Limited (TSSPDCL) as party to the Petition and to file revised memo of parties, on or before, 10.8.2020.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, including TSSPDCL, immediately, if not already served. The



Respondents, including TSSPDCL, were directed to file their reply, by 25.8.2020 with advance copy to the Petitioner, who may file its rejoinder, if any, by 10.9.2020.

5. The Commission directed the Petitioner to place on record a copy of the PPA dated 29.10.2014 executed with TSSPDCL, by 25.8.2020. The due date of filing of reply, rejoinder and information should be strictly complied with.

6. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-

(T.D. Pant)

Deputy Chief (Law)

